

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS WELFARE  
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

RAJYA SABHA

**UNSTARRED QUESTION NO. 2572**  
TO BE ANSWERED ON THE 11/08/2023

**IMPACT OF FARMING AGREEMENT FINAL ACT**

2572. SHRI JOSE K. MANI:

Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) whether Government has conducted any assessment on the impact of Farming Agreement Final Act on farmers' income, market access, and overall welfare;
- (b) if so, the details of the key findings or observations from these assessments;
- (c) whether Government has plans to review or amend the Act based on the feedback received from stakeholders and beneficiaries; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

MINISTER OF AGRICULTURE AND FARMERS WELFARE  
(SHRI NARENDRA SINGH TOMAR)

(a): The Government had enacted three farm laws viz., “The Farmers (Empowerment and Protection) Agreement On Price Assurance and Farm Services Act, 2020”, “The Farmers' Produce Trade and Commerce (Promotion and Facilitation) Act, 2020”, & “The Essential Commodities (Amendment) Act, 2020”. However, these laws have been repealed.

(b) to (d): Question doesn't arise.

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